

the managing trustees of the Harijan Ashram...

MR. SPEAKER: You cannot mention all these things at the time of laying a paper. If there is any difficulty, you can write to the Committee on Assurances.

SHRI P. G. MAVALANKAR: I will do that.

Secondly, in the last session, the monsoon session, the Education Minister, Prof. Nurul Hasan, in so many words assured me and this House that the V. V. John Committee Report...

MR. SPEAKER: May I say this is not covered by the scope of these statements laid on the Table of the House? You can write the Speaker or to the Assurances Committee. They can let you know in course of time.

SHRI P. G. MAVALANKAR: The Education Minister, Prof. Nurul Hasan, gave an assurance to the House that the V. V. John Committee Report will be considered by the Gujarat Government and will be placed before the House. Does the statement contain that assurance being implemented or are we going to be kept waiting?

MR. SPEAKER: If it does not contain, you write to me.

SHRI P. G. MAVALANKAR: If I write to you or to the Assurances Committee, it will be a long process.

MR. SPEAKER: Mr. Shankaranand, you look into it and inform him.

NOTIFICATION UNDER CENTRAL EXCISE RULES

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table a copy of Notification No. 152/74-CE published in Gazette of India, dated the 20th

November, 1974 issued under the Central Excise Rules 1944 together with an explanatory memorandum. The notification provides for incentives excise rebate for sugar factories which have gone into production for the first time in 1971-72. [Placed in Library. See No. LT-8512/74.]

13.57 hrs.

RELEASE OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated the 19th November, 1974 from the Police Commissioner, Nagpur:—

“Sarvashri Jambuwant Dhote and Ram Hedao. Members of Lok Sabha, arrested on 19-11-1974 at Nagpur for offences under Section 342 IPC and Section 7 Criminal Law Amendment Act, 1932 were produced before Judicial Magistrate Second Court, Nagpur, at 4 P.M. on 19-11-1974 and were released by the Court on personal bonds.”

MR. SPEAKER: We will take up item No. 10, Calling Attention after lunch. If you allow me, I can dispose of item No. 11. It is a formal item.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-SEVENTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions.

MR. SPEAKER: We will take up other items after lunch. The Call Attention will be taken up after lunch. This is something which is happening everyday. It used to be half-an-hour after 12 O'Clock; then, it went upto 1 O'Clock. Now, it does upto 2 O'Clock and it goes after lunch. Where, are we going to?